

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): The proceedings of the Conference have not yet been finalised.

GRANTS TO POETS AND WRITERS

280. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) the amounts of grants given to poets and writers of languages other than Hindi, English and Urdu and the duration for which these have been given or are being given; and

(b) the detailed figures of the amounts given every year upto 1953 language-wise?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) and (b). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 29.]

HINDUSTAN AIRCRAFT LTD.

281. Shri V. P. Nayar: Will the Minister of Defence be pleased to state:

(a) how much money has been spent on construction of workers' quarters for the Hindustan Aircraft Limited from June, 1949 to the 1st July, 1954; and

(b) how many such quarters have been completed and how many given over for occupation as on the 1st September, 1954?

The Deputy Minister of Defence (Shri Satish Chandra): (a) Rs. 8.50 lakhs.

(b) Total number of quarters completed during the period is 266. All the quarters have been given over for occupation.

SEIZURE OF GOLD

282. Sardar Hukam Singh: Will the Minister of Finance be pleased to state:

(a) whether about 1280 tolas of gold were seized by Calcutta Customs from a member of the crew of a ship on the 2nd June, 1954; and

(b) if so, whether that person was proceeded against and punished?

The Deputy Minister of Finance (Shri A. C. Guha): (a) 1283.30 tolas of gold were seized on the night of the 3rd June 1954 from one Chang Chin Eng, a Quartermaster of the s.s. "Taksang" by the officers of the Calcutta Customs Preventive Service.

(b) The gold was confiscated absolutely and a personal penalty of Rs. 25,000/- was imposed on the Quartermaster under the Sea Customs Act. The Quartermaster was also prosecuted under section 23(1) of the Foreign Exchange Regulation, Act, 1947. He pleaded guilty to the offence and was convicted and sentenced to 3 months' rigorous imprisonment and a fine of Rs. 5000/-, in default another term of 3 months rigorous imprisonment by the trying magistrate on 13th August 1954.

SOCIAL EDUCATION LITERATURE

284. Shri Krishnacharya Joshi: Will the Minister of Education be pleased to state how much amount has been spent so far on the publication of Social Education Literature?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Rs. 2,90,000/- have been spent so far for publishing Social Education literature.

GOVERNMENT SERVANTS

285. Th. Lakshman Singh Charak: Will the Minister of Home Affairs be pleased to state:

(a) how many Central Government servants have been prosecuted under the Public Servant (Inquiries) Act, 1850 since 1947; and

(b) whether Government propose to lay on the Table of the House a statement showing the names of the persons and the particular years in which they were prosecuted?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). The Public Servants (Inquiries) Act does